

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

order dated 01.01.02

At request four weeks time is allowed to file rejoinder. Four weeks time is allowed to Respondent no. 05 to file counter. Adjourned to 05.02.02.

S. M
vice-chairman.
1/1.

order dated 05.02.02.

Four weeks more time is allowed to file rejoinder. Four weeks ^{more} time is also allowed to respondent no. 05 to file counter. Adjourned to 11.03.02.

S. M
vice-chairman.

J.
Member (J).

Order dated 11.3.2002

The Applicant, a Central School Teacher, having faced transfer from Balasore to Meghatuburu has filed this Original Application raising a grievance against the impugned order of transfer. In this case a counter has been filed.

Having heard the Advocate for the applicant and Shri Ashok Mohanty, learned senior counsel for the Kendriya Vidyalaya Sangathan, this O.A. is disposed of with a direction that the case of the applicant, who has already joined the new place of posting, be considered for a suitable

S. O

- 1) Counter by R-5 not to be filed.
- 2) Rejoinder to the Counter of R-1 to 4 not to be filed.

Bench

M
1/2/02

Counter by R-5 not to be filed.
Rejoinder not to be filed.

S. M
8/3

Free copy of the order dt 11.3.02 given to the both counsel.

S. M
14/3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of
the order dt. 11.3.02
given to the
both Counsel.

Patra
14/3

14/3
MEMBER

S.O

posting of her ~~choice~~ ^{option,} after completion of two years at the present station, keeping in view the transfer guidelines/policy of the Sangathan.

Hand over copies of order to both sides.

Yadav
11/03/2002
MEMBER (JUDICIAL)